

**GOVERNMENT OF INDIA
PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS
LOK SABHA**

UNSTARRED QUESTION NO:89

ANSWERED ON:23.11.2005

RIGHT TO INFORMATION ACT

Chandrapan Shri C.K.;Reddy Shri Suravaram Sudhakar

Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:

- (a) whether the Government is aware of the difficulties being faced by the people seeking information under Right to Information Act;
- (b) if so, the details thereof and the reasons therefor; and
- (c) the measures taken or proposed to be taken by the Government to make the process hassle free?

Answer

MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS.(SHRI SURESH PACHOURI)

(a) to (c): The Right to Information Act, 2005 has become fully operational from 12th October, 2005. Government has taken a number of steps to ensure its smooth implementation. These include creating general public awareness about the Act, sensitization of government officials, establishing a reasonable infrastructure for operationalization of the Act, designating Public Information Officers, Assistant Public Information Officers and conducting training programmes for officials and other stake holders. The Central Information Commission has been constituted to receive and inquire into complaints and to hear appeals in respect of any matter relating to citizens' right to access information under the Act. The Commission shall also monitor and prepare an annual report for the Central Government on the implementation of the provisions of the Act which shall be laid before each House of Parliament.